THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) ACT, 1964 (Received the assent of the Governor on the 17th November, 1964)

[Published in the Assam Gazette Extraordinary, dated the 20th November, 1964].

> An Act

further to amend the Assam Official Language Act, 1960

Whereas it is expedient further to amend the Assam Act Assam Official Language Act, 1960, hereinafter called XXXIII of the principal Act for the purposes and in the manner. the principal Act, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows :-

Short title. commence-

- 1. (1) This Act may be called the Assam Official extent and Language (Amendment) Act, 1964.
 - (2) It extends to the whole of Assam.
 - (3) It shall come into force at once.

Amendment 2. In the proviso to sub-section (3) of Section 1 of Section 1 of the principal Act, for the word "five" occurring of Assam between the words "than" and "years" the word of 1960. "ten" shall be substituted.

3. In Section 3 of the principal Act, in the first Amendment of Section 3 proviso, for the words and figures "under Article 343 of Assam Act XXXIII of the Constitution of India" the words "for the of 1960. official purposes of the Union under any law made by the Parliament in this behalf" shall be substituted.

Amendment 4. In Section 6 of the principal Act, for the words of Section 6 and figures "under clause (2) of Article 343 of the of Assam Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of India" the words "for the official Act XXIII Constitution of I purposes of the Union under any law made by the Parliament in this behalf" shall be substituted. of 1960.

Amendment 5. In clause (d) of the proviso to Section 7 of of Section 7 the principal Act, for the words and figures "under of Assam Are principal Act, for the words and figures "under Act XXXIIIArticle 343 of the Constitution of India" the words "for the official purposes of the Union under any law of 1960. made by the Parliament in this behalf" shall be substituted.

Price 00.6 P. or 1d.

Amendment 1960.

6. Existing Section 8 of the principal Act shall be of Section 8 of the principal Act shall be of Section 8 of the principal Act shall be of As s a m Act No. be inserted as sub-section (2), namely:—

XXXIII of

> "(2) Every rule made under this section shall be laid as soon as may be after it is made, before the Assam Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the sessions immediately following, the Assam Legislative Assembly agree in making any modification in the rule or the Assam Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

AGP (Leg) 7/65-1000+12+25-3-12-65